

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 105
(IB)-1275(PB)/2019

IN THE MATTER OF:

Mr. C.B. Singh Applicant/petitioner
v.
Dwarika Infocom Pvt. Ltd. & Ors. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 06.06.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner	Mr. Vaibhav Kumar & Mr. Himanshu Sharma, Advs.
For the Respondent	Mr. Aastik Dhingra, Proxy Counsel for Mr. Deepak Dhingra, Adv. for Respondent No. 2, 3 & 4 Mr. Sandeep Chaudhary, Adv. for R-1

ORDER

On behalf of respondents ten days time has been sought and the same is granted to file the reply with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within one week thereafter with a copy in advance to the counsel opposite.

List for arguments on 03.07.2019.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)